

Tribunal's Order:

Dated: 17.1.1989.

Present Mr.P.N.Chandurkar learned advocate for the applicant (appellant) and the respondent applicant (plaintiff) Shri Subhodhchandra H.Dhara. We also find that the learned IIInd Joint Civil Judge, Junior Division Nagpur had decreed the suit of the plaintiff on 30.9.1981. The applicant (appellant) had filed an application for staying the decree, but no stay was granted. It is not clear why the respondent (Plaintiff) had not filed an application for executing the decree. He states that he is not in a position to engage a Lawyer though he is getting some pension. We therefore direct that the appellant - defendants shall pay the arrears to the respondent (plaintiff) as per the decree passed by the Second Joint Civil Judge, Junior Division Nagpur on 30.9.1981 and pay the arrears to the applicant according to rules before the next date. Keep the case for final hearing on 15.3.1989.

*P. N. Chandurkar*

(P.S.CHAUDHURI)  
MEMBER(A)

*M. B. MUJUMDAR*

(M.B.MUJUMDAR)  
MEMBER(J).